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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No. 715/89.

Shri K.B.Pimpalkar.

... Applicant

V/s.

Union of India & Ors.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,
Hon'ble Member(A), Shri M.Y.Priolkar.

Appearances:-

None present for the
applicant.

Oral Judgment:-

(Per Shri M.B.Mujumdar, Member(J)) Dated: 9.11.1989

The applicant is not present though today's date was noted by him on 4.10.1989. We have gone through the application and its accompaniments. In para 9(a) the applicant has requested for a declaration that the "alarm chain pulling is not a Travelling Ticket Examiner/conductors job and it is completely bad in law, prejudicial towards Ticket checking Cadre and totally illegal and the same may be withdrawn". He has also requested for staying some Circulars dated 27.6.1988. It may be noted that in the prayer clause he has not challenged the penalty or any other order passed against him. We may also point out that the applicant has by his letter dt. 20.9.1988 expressed his desire for voluntary retirement from Railway Service for better prospects outside. In the second para of the letter he has stated that this may be treated as notice for above purpose and he might be relieved from service after the notice period of 3 months is over. It is not known what decision the respondents have taken on that notice, but that is not relevant in the present case also.

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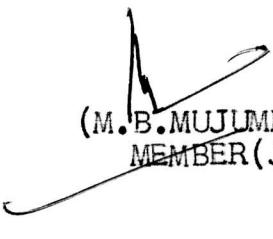
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2. In short, we cannot give a declaration or stay as prayed for by the applicant. Hence the application is rejected summarily.


(M.Y. PRIOLKAR)
MEMBER(A)


(M.B. MUJUMDAR)
MEMBER(J).

Judgment dt.d. 9.11.84
Send to applicant on
29.1.1990.

Rejected